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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1459/2002

Thursday, this the 30th day of May, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (A)

1. All India Services Association  
Madhya Pradesh Chapter  
T-11, 307 Garden Residence, Kolar Road  
Bhopal, Tehsil Hizur  
District Bhopal (MP)  
through General Secretary  
Shri Baijendra Kumar, IAS
2. Shri Raj Singh IAS  
s/o Late Prithvi Singh  
R/O C-7/2, M.S.Flats, Sector-13  
R.K.Puram, New Delhi

..Applicants

(By Advocates: Shri T.N.Singh & Shri Y.P.Dhingra)

Versus

1. Union of India through the Secretary  
Ministry of Personnel, Public Grievance  
& Pensions, Govt. of India  
Department of Personnel & Training  
North Block, New Delhi
2. Union of India through the Secretary  
Ministry of Home Affairs  
Govt. of India  
North Block, New Delhi
3. Union of India through the Secretary  
Ministry of Environment of Forests  
Govt. of India  
New Delhi
4. Union Public Service Commission  
through the Secretary  
Dholpur House  
New Delhi

..Respondents

O R D E R (ORAL)

Shri S.A.T. Rizvi:

The All India Services Association, Madhya Pradesh Chapter through its General Secretary, Shri Baijendra Kumar, IAS challenge the notification dated 31.10.2000 (A-A) by which the new cadre of State of Chhattisgarh has been allocated to various officers from

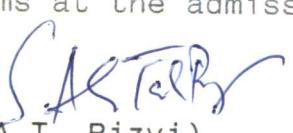
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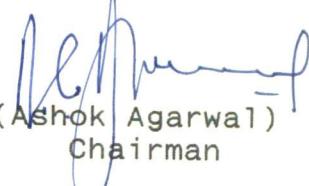
1965 to \_\_\_\_ 1999 batches. The learned counsel appearing on behalf of the applicants submits that the aforesaid notification has been issued without giving, to the applicants, a chance to represent in the matter. That is to say, the aforesaid notification has been issued unilaterally. According to him, in issuing the aforesaid notification, the respondents have not followed the principles and the guide-lines laid down for the purpose, a copy of which has been placed at A-2. Aggrieved by the aforesaid notification, the applicants have filed individual representations, some of which have been placed on record. These representations are required to be considered by a Committee constituted vide order dated 1.11.2000 (A-5). The representations filed, however, remain pending without a decision.

2. Having regard to the submissions made by the learned counsel, we find it proper and fair to dispose of the present OA at this very stage even without issuing notices with a direction to the respondents to consider the pending representations and pass a speaking and a reasoned order in respect of each such representation within a maximum of three months from the date of receipt of a copy of this order. We direct accordingly.

3. The present OA is disposed of in the aforeslated terms at the admission stage itself. No costs.

  
(S.A.T. Rizvi)  
Member (A)

/sunil/

  
(Ashok Agarwal)  
Chairman